COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 147 OF 2016 & IA NOS. 316 & 317 OF 2016

Dated: 1st September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member

In the matter of:

Mahanagar Gas Ltd.

...Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Gourab Banerji, Sr. Adv.

Mr. Trinath T.

Mr. Ishaan Chhaya Ms. Manisha Singh

Counsel for the Respondent(s) : Mr. Sumit Kishore

Ms. Nikita Choukse for GAIL/R-1

Mr. J.K. Cama, Sr. Adv.

Mr. Sunil K. Jain

Mr. Kaushik Chaudhury Ms. Punya Garg for R.3

ORDER

IA No. 317 of 2016 (for exemption from filing certified copy of the impugned order) is allowed.

As agreed by learned counsel for the parties, list the matter for further hearing on <u>13.10.2017.</u>

(B.N. Talukdar) Technical Member Vt/ts (Justice Ranjana P. Desai) Chairperson